

**UTTAR PRADESH SHASAN**  
**STAMP EVAM REGISTRATION ANUBHAG-2**

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. 21/2023/1100/94-S.R.-2-2023-700(70)/2023, dated 14 September, 2023

**Notification**

**Order**

No. 21/2023/1100/94-S.R.-2-2023-700(70)/2023

Lucknow, dated 14 September, 2023

In exercise of the powers under clause (a) of sub-section (1) of section 9 of the Indian Stamp Act, 1899 (Act no. 2 of 1899) as amended from time to time, in its application to Uttar Pradesh read with section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897), the Governor, is pleased to remit the Stamp Duty, for establishing **New Pharma and Medical Device Park/ New Unit** under the **Uttar Pradesh Pharmaceutical and Medical Device Industry Policy, 2023**, in accordance with the **Para-6.4, Para-7.5 & Para-7.9** of the aforesaid Policy, for the purposes of the objectives specified therein, to the limit as mentioned in column 3 of the table below in relation to the Instrument as shown in column 4 –

<b>Para of Uttar Pradesh Pharmaceutical and Medical Device Industry Policy, 2023</b>	<b>Purpose / Description</b>	<b>Exemption Limit</b>	<b>Nature of Instrument</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
<b>Para -6.4</b>	On the purchase of land by the developer for establishing New Pharma and Medical Device Park	100 %	On the instrument of conveyance under Clause-(a) of Article-23 of Schedule-1(b) of the Indian Stamp Act, 1899
	Individual buyers of first instance will be provided on purchase of plot in the Pharma and Medical Device Parks.	50%	

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है।

<b>Para -7.5</b>	All new units across the state on purchase of land and lease of land/shed/building to establish units under this policy.	100 %	On the instrument of conveyance under Clause-(a) of Article-23 & Lease of Article-35 of Schedule-1(b) of the Indian Stamp Act, 1899
<b>Para-7.9</b>	Where an existing enterprise increases its gross block by at least 25% and increase the production capacity by 25% through new capital investment.	100 %	On the instrument of conveyance under Clause-(a) of Article-23 & Lease of Article-35 of Schedule-1(b) of the Indian Stamp Act, 1899

The aforementioned exemption under this notification is subject to the following prohibitions /conditions:

- 1- The District Magistrate/Deputy Commissioner of Industries shall confirm in the Instrument of conveyance/Lease that the deed is being executed under the **Uttar Pradesh Pharmaceutical and Medical Device Industry Policy, 2023** and also signs as a witness for the said purpose.
- 2- Irrevocable bank guarantee of the amount equivalent to the remission of stamp duty in favour of the **District Magistrate** of the concerned district shall be presented before the registration officer at the time of registration of such deed. The period of the Bank guarantee should not be less than five years.
- 3- The notified provisions shall be carried out according to the existent procedural guidelines issued by the Stamp and Registration Department.
- 4- The provisions mentioned in the above notification will be considered effective from the date of the Government order issued by the Administrative Department (Food security and drug administration department) regarding the implementation of the policy.
- 5- The unit which has obtained the benefit of stamp duty exemption under any other policy will not be eligible for a stamp duty remittance/exemption under this policy and notification.

**By order,**  
**Leena Johri**  
**Pramukh sachiv.**